

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2953  
ANSWERED ON:12.12.2011  
EDUCATION FOR WORKING CHILDREN  
Singh Rajkumari Ratna;Sinh Dr. Sanjay;Venugopal Shri P.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has any proposal to bring a child labour prevention law in consonance with the Right of Children to Free and Compulsory Education Act, 2009 (RTE) making education as a right for working children;
- (b) if so, the details thereof;
- (c) whether the Government has considered and made any efforts to provide compulsory education to the working children in the country;
- (d) if so, the details thereof alongwith the success achieved by the Government as a result of the said efforts;
- (e) if not, the reasons therefor; and
- (f) the fresh steps taken by the Government for strict enforcement of laws pertaining to child labour?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): There is no such proposal with the Government.
- (b): In view of above, does not arise.
- (c) to (e): Government is implementing the National Child Labour Project (NCLP) Scheme in 266 districts of 20 States. Under the Scheme, children withdrawn from work are enrolled in the Special Schools where they are provided with bridging education, vocational training, nutrition, stipend, health care facilities etc. before mainstreaming into formal education system. Further, Right of children to Free and Compulsory Education Act, 2009 provides compulsory and free education to children between 6-14 years as their fundamental right. As per available information 325304 children have been mainstreamed to formal education system during last three years under NCLP Scheme.
- (f): The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupation and 65 Processes. Government monitors the implementation of Child Labour (Prohibition & Regulation) Act, 1986 through periodical reports submitted by the State Governments/UTs which are the appropriate government for implementation of the Act in their respective areas.